

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/207/(IB)/2017
NAME OF THE PETITIONER(S) : THE FEDERAL BANK LTD & 1
NAME OF THE RESPONDENT(S) : BESTAI PRECAST BUILDING LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

v. Hari Kumar
for Egar & Hume.

for Respondents

for H. L.

S. SATHIYANARAYANAN

for Maximus ARC
(1st Petitioner)

S. Sathiyandayan

ORDER

Counsels for both the parties are present. Counsel for the Applicant present. Counsel for the Corporate Debtor also present. The Applicant has filed the Application for substitution as Petitioner in the matter. The original Petitioner is Federal Bank of India which by agreement dated 02.02.2017 assigned debt to M/s. Maximus ARC Ltd. The assignment agreement is placed on record. On hearing the parties, we order to substitute the assignee as Petitioner in the matter. Accordingly, Applicant/Petitioner is directed to change the cause title of the petition and the Corporate Debtor is directed to file the counter before the next date of hearing. Matter is posted for arguments. Put up on **03.10.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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